

**Central Administrative Tribunal Lucknow Bench Lucknow**

**Contempt Petition No. 31/2009  
In  
Original Application No. 93/2008**

**Lucknow, this the 26<sup>th</sup> day of March, 2009.**

**Hon'ble Mr. M. Kanthaiah, Member (J)  
Hon'ble Dr. A. K. Mishra, Member (A)**

Vinod Kumar Ravi,  
Aged about 28 years,  
Son of Shri Ikram Lal,  
Resident of Village-Badripurwa,  
Post-Matera,  
Tehsil-Nanpara  
District-Brahaich PIN-271801.

**Applicant.**

By Advocate Sri R.S. Dwivedi.

**Versus**

1. Smt. Neelam Srivastava  
Chief Post Master Genral  
Uttar Pradesh, Lucknow-PIN 226001.
2. V.P. Mishra Assistant Director  
Officer of the Chief Post Master General,  
U.P. Circle, Lucknow Pin 226001.

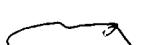
**Respondents.**

**Order (Oral)**

**By Hon'ble Mr. M. Kanthaiah, Member (J)**

This contempt petition has been filed by the applicant against the respondents on the ground that they have not complied the directions given by the Tribunal and also willfully disobeyed. The applicant also filed copy of order dated 12.9.2008 passed by Respondent No. 2 stating that the case of compassionate appointment of Sri Vinod Kumar Ravi was considered very carefully by the Circle Relaxation Committee on 26<sup>th</sup> August 2008 but the applicant could not be given appointment due to limited number of vacancies available and further stated that the Circle Relaxation Committee has recommended that this case will be kept pending for reconsideration on receipt of vacancies duly approved by the Screening Committee from Postal directorate, New Delhi.

2. Heard the applicant counsel.
3. The original application was decided vide order dated 22.5.2008 by giving a direction to the Respondent No. 2 to dispose of the pending



representation of the applicant covered under Annexure A dated 6.8.99 and also by treating O.A. as supplementary representation of the applicant and pass reasoned order as per the rules within a period of three months from the date from the date of the receipt of the certified copy of the order. In pursuance of the said direction, the respondent No. 2 passed order dated 12.9.2008 with reasons.

4. The learned counsel for the applicant submits that the reasons furnished by the Respondent No. 2 are not at all reasonable. The scope of C.C.P. is very limited. The applicant, if he is aggrieved with such rejection order dated 12.9.2008, he is at liberty to file a fresh O.A. and thus there is no act of contempt on the part of respondents. As such, contempt petition is rejected and the applicant is at liberty to file fresh O.A., if he is aggrieved with the order dated 12.09.2008.

*26/3/09*  
(Dr. A. K. Mishra)  
Member (A)

*26-03-09*  
(M. Kanthaiah)  
Member (A)